

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 144 OF 2018 &
IA NOS. 688 & 689 OF 2018

Dated: 11th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Ind Synergy Limited

... **Appellant(s)**

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr.

... **Respondent(s)**

Counsel for the Appellant (s) :

Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s) :

Mr. Ravi Sharma
Mr. Kasif Khan for R-1

Mr. Apoorv Kurup
Ms. Nidhi Mittal for R-2

ORDER

The learned counsel, Mr. Apoorv Kurup, appearing for the second Respondent prays for another 10 days time to file his reply to the main appeal as well as to IA Nos. 688 & 689 of 2018.

Submission made by the learned counsel appearing for the second Respondent, as stated supra, is placed on record.

Another 10 days time is granted to learned counsel appearing for the second Respondent to enable him to file his reply to the main appeal as well as to IA Nos. 688 & 689 of 2018. He may do the needful by 22.10.2018, after duly serving copy on the other side.

List this matter on **24.10.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

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(Justice N.K. Patil)
Judicial Member